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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


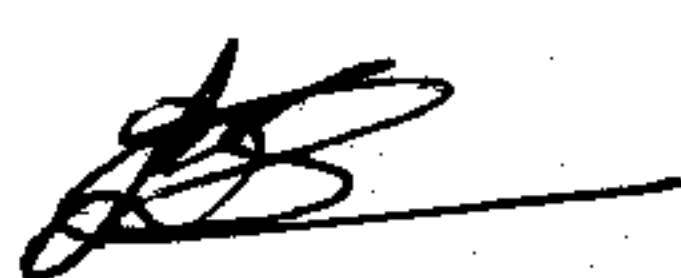
IA 328/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

Name of the Company: ABG shipyard Ltd.
(Through IRP Sundaresb Bhat)
V/s.
ICICI Bank Ltd. & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAULIK NANAVATI, i/b NANAVATI & Co.	ADVOCATE	APPLICANT	
2.	Lilu K. Bhaya	Advocate	Respondent No. 2	


ORDER

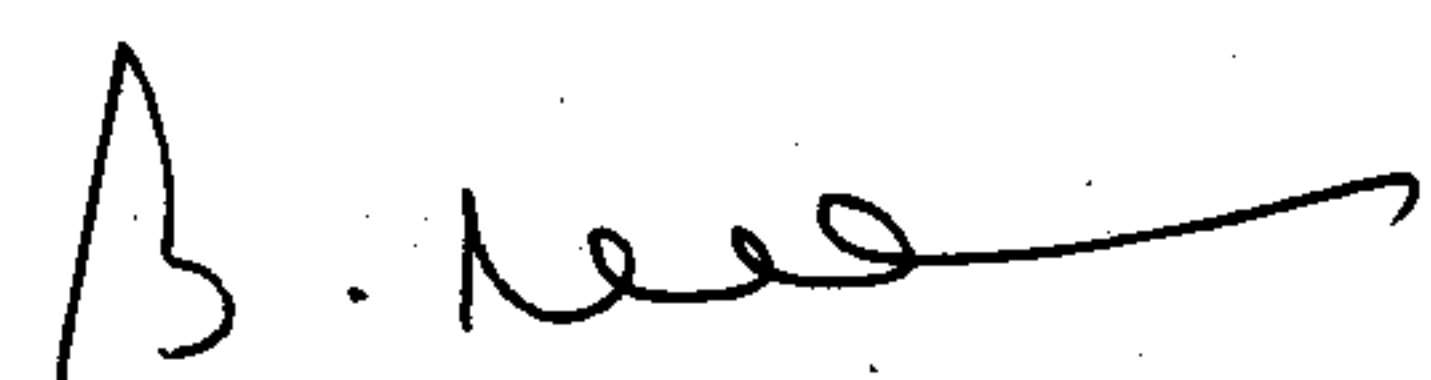
Learned Advocate Mr. Maulik Nanavati i/b Nanavati & Co. present for Applicant.
Learned Advocate Ms. Lilu K Bhaya present for Respondent (MGVCL) in IA
328/2017.

Learned Advocate Ms. Lilu K Bhaya filed Vakalatnama for Respondent (MGVCL).

Respondent shall file its objections, if any, serving copy in advance to other side on
or before 03.11.2017.

List the matter on 03.11.2017 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of October, 2017.